

SUPR EME COUR T OF I ND I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).15433/2006

(From the judgment & order dated 01/06/2006 in CM No. 662/2006  
& CM No. 663/2006 of The HIGH COURT OF DELHI AT N. DELHI)

DELHI TRANSPORT CORPORATION

Petitioner(s)

VERSUS

SANTOSH BHUSHAN & ORS

Respondent(s)

(With prayer for interim relief and office report )  
(FOR FINAL DISPOSAL)

WITH SLP(C) NO. 15530 of 2006  
(With prayer for interim relief and office report)  
(FOR FINAL DISPOSAL)

Date: 21/08/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.K. JAIN  
HON'BLE MR. JUSTICE H.L. DATTU

For Petitioner(s) Mr. Shakil Ahmed Syed,Adv.

For Respondent(s) Mrs. Sudha Gupta,Adv.

Mr.Vidya K. Sagar, Adv.  
Ms.Deep Shikha Bharati, Adv.  
Ms.Sudha Gupta, Adv.

Mr. S.K. Sabharwal ,Adv

Ms. Manjeet Chawla, Adv.

UPON hearing counsel the Court made the following  
ORDER

In view of the letter circulated by counsel for the  
respondents, list after four weeks.

On the next date the petitioner shall bring in  
Court the demand draft for the admitted amount due to  
the respondents in SLP(C) NO.15433 of 2006.

[ Usha Bhardwaj ]  
Court Master

[ Pushap Lata Bhardwaj ]  
Court Master